

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.79/MP/2023

Subject : Petition under Section 79(1)(b) and (f) and Section 63 of the Electricity Act, 2003 for adjudication and recovery of the amount payable by Tata Power Company Limited on account of the Sellers Event of Default in terms of Article 14.1(iv) as read with 14.3.4 of the Power Purchase Agreement dated 22.04.2007.

Date of Hearing : **11.10.2023**

Coram : Shri Jishnu Barua, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : Punjab State Power Corporation Limited (PSPCL)

Respondents : Tata Power Company Limited (TPCL) and 7 Ors.

Parties Present : Shri M. G. Ramachandran, Sr. Advocate, PSPCL
Shri Shubham Arya, Advocate, PSPCL
Shri Ravi Nair, Advocate, PSPCL
Ms. Poorva Saigal, Advocate, PSPCL
Ms. Reeha Singh, Advocate, PSPCL
Shri Sanjay Sen, Sr. Advocate, TPCL
Ms. Mandakini Ghosh, Advocate, TPCL
Ms. Neha Dabral, Advocate, TPCL
Shri Shreshth Sharma, Advocate, TPCL
Ms. Shubhi Sharma, Advocate, TPCL
Shri Deepak Thakur, Advocate, TPCL
Shri Neelkandan Rahate, Advocate, TPCL

Record of Proceedings

Due to a paucity of time, the matter could not be taken-up for hearing and accordingly, was adjourned.

2. The Petition shall be listed for hearing on **15.11.2023 at 3.00 P.M.**

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)